TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

.....

NEW DELHI: THE 10th March, 1993

NOTIFICATION
(INCOME-TAX)

S.O.No. In exercise of the powers conferred by sub-clause (v) of clause (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Shree Siddhi Vinayak Ganapati Temple Trust, Bombay" for the purpose of the said sub-clause for the assessment years 1989-90 to 1991-92 subject to the following conditions, namely:-

(i) the assessee will apply its income, or accumulate for application, wholly and exclusively to the objects for which it is established;

(ii) the assessee will not invest or deposit its funds (other than voluntary contributions received and maintained in the form of jewellery, furniture etc.) for any period during the previous years relevant to the assessment years mentioned above otherwise than in any one or more of the forms or modes specified in sub-section (5) of Section 11;

(iii) this notification will not apply in relation to any income being profits and gains of business, unless the business is incidental to the attainment of the objectives of the assessee and separate books of accounts are maintained in respect of such business.

Notification No. 9240 (F.No.197/140/92-ITA-I)

(SHARAT CHANDRA)
UNDER SECRETARY TO THE GOVT. OF INDIA.

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Gardon), New Delhi.

भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (ii), तारीख 10.3.1993 में प्रकाशनार्थ।

भारत सरकार
वित्त मंत्रालय
राजस्व विभाग
केन्द्रीय प्रत्यक्ष कर बोर्ड

नई दिल्ली, तारीख 10-3-1993

अधिसूचना

ब्याज-कर

का. आ. केन्द्रीय सरकार, ब्याज-कर अधिनियम, 1974 (1974 का 45) की धारा 28 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, भारतीय रिजर्व बैंक की सिफारिश पर, यह राय होने पर कि ऐसा करना लोकहित में आवश्यक और समीचीन है, उक्त अधिनियम की धारा 2 के खंड (15क) के उपखंड (i) में निर्दिष्ट बैंककारी कंपनी द्वारा, भारतीय रिजर्व बैंक द्वारा जारी किए गए मार्गदर्शक सिद्धांतों को ध्यान में रखते हुए, किसी निर्यातकर्ता को निर्यात उधार के रूप में दिए गए ऋण और उधारों पर 1 अप्रैल, 1993 को या उसके पश्चात् ऐसी बैंककारी कंपनी को प्रोद्भूत या उद्भूत ब्याज को ब्याज-कर के उद्ग्रहण से छूट देती है।

dyalmal

(डी. पी. सेमवाल)
अवर सचिव, भारत सरकार

सं. 9241
फा. सं. 133/40/93-टीपीएल